RE. QUESTION OF PRIVILEGE

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

TWENTY-SEVENTH REPORT

SHRI D. BASUMATARI (Kokrajhar): I beg to present the Twenty-seventh Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Banking)—Reservations for, and Employment of, Scheduled Castes and Scheduled Tribes in the Reserve Bank of India and its Associate Institutions.

---

12 03 hrs.

RE: QUESTION OF PRIVILEGE

DELAY IN LAYING ON THE TABLE REPORT ON BHARGAVA COMMISSION ON NATIONALISATION OF SUGAR INDUSTRY

MR SPEAKER: Now, Shri L. N. Mishra to make a statement.

SHRI DINEN BHATTACHARYYA (Serampore): We have not received the copy of the statement.

MR. SPEAKER: It comes only to the Speaker.

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): After the question of striking railwaymen was raised in the House...

PROF. MADHU DANDAVATE (Rajapur): At what stage are you allowing privilege motions? I have been standing right from the time before you had called the hon. Minister.

MR. SPEAKER: What privilege?

PROF. MADHU DANDAVATE: I have already given notice of a privilege motion. As far as the Bhargava Commission's report on nationalisation is concerned, it had been submitted to the Government on the 15th May, 1973. On the 16th May, the former Agriculture Minister, Shri F. A. Ahmed had admitted that only the previous day, that is, the 15th May, 1973, he had received the report of the commission on nationalisation of the sugar industry. According to section 3(4) of the Commission of Inquiry Act, 1953, the appropriate Government shall cause to be laid before the House of the people or as the case may be, the Legislative Assembly of the State, the report, if any, on the inquiry made by the commission under sub-section (1) together with a memorandum of the action taken thereon within a period of six months of the submission of the report by the commission to the appropriate Government.

So, though the Report was submitted on 15th May 1973 and it has appeared in the press that almost all the members of the Committee had expressed themselves in favour either of creating a Sugar Authority or nationalisation of the sugar industry, because of the pressure of these recommendations deliberately the reports are being withheld from this House.

I am bound to point out as a precedent that you were kind enough to admit another motion submitted by me in connection with a breach committed by the Minister of Law, Justice and Company Affairs when as required by section 62 of the MRTP Act, he had failed to submit any reports of the MRTP Commission. On that occasion, Shri Gokhale came before the House and tendered an unqualified apology. Then I myself said that since he has given an unqualified apology with an assurance that as required by section 62 of the MRTP Act hence forward all the reports would be submitted, I did not press my privilege motion.

Shri Ahmed is no more the Food Minister. But when he was the Food Minister, he had said before this House on 16th May 1973 that 'yesterday the Report was submitted'. So many months have elapsed. Not only

has the Report not been presented to us but no memorandum regarding action taken has been given to us. We very much suspect that because the recommendations are against the sugar magnates, probably due to some obligation to them Government wants to skid back and prevent the House from knowing about these official reports.

This is a clear breach of the provisions. This is a breach of privilege of the House and, therefore, I suggest that I should be permitted to move a privilege motion against the Minister.

श्री नरसिंह नारायण पांडे (गोरखपुर) : अध्यक्ष महोदय, 16 मई, को श्री फखरुद्दीन अली अहमद द्वारा यह कहा गया था कि 15 मई को हम को रिपोर्ट मिल गई है, वह रिपोर्ट एग्जामिनेशन में हैं और उस के बाद इसको सदन में रखा जायेगा। यद्यपि आज इस बात को एक साल से ऊपर हो गया है, लेकिन अभी तक यह रिपोर्ट नहीं रखी गई है। आप जानते हैं कि जब 26 नवम्बर, 1973 को हम ने हाउस में इस मामले को रेज किया था, तो आप ने कहा था कि इस पर यहा बहस होनी चाहिए। मैं समझता हूं कि यह प्रिविलेज का मामला तो नही है, लेकिन प्रोप्रायटी का मामला है। इस सदन मे इस पर बहस होनी चाहिए और मंत्री महोदय को इस बारे में ब्यान देना चाहिए। पालियामेंट में टर्म्ज आफ रेफरेंस को चेंज किया था और कहा था कि शूगर नैशनलाइजेशन का एक अलग विषय है और उस पर विचार होना चाहिए। इसी लिए कमीशन ने उस पर अलग रिपोर्ट दी, जो 15 मई को पेश की गई। इस सम्बन्ध में किसी इनटेरिम रिपोर्ट या फाइनल रिपोर्ट का प्रश्न नहीं है। इस के अलावा शूगर नेशनलाइजेशन पर कोई रिपोर्ट नही हैं।

इस लिए मेरा निवेदन है कि आप मंत्री महोदय से कहें कि वह रिपोर्ट को सदन की मेज पर रखें, ताकि यहां उस पर विचार हो सके। 1970 में कांग्रेस पार्टी इस बारे में अपना फैसला ले चुकी है। आज शूगर मैगनेट्स सारे देश में जनता तथा सरकार को परेशान कर रहे हैं। कनज्यूमर्ज और लेबरर्ज दोनों परेशान हैं। स्वयं मंत्री महोदय ने कहा है कि किसानों का मिल-मालिकों पर 60 करोड रुपये बाकी है। यह प्रोप्रायटी का मामला है और मेरा निवेदन है कि इस रिपोर्ट को मय सरकार के मेमोरेण्डम के सदन में पेश किया जाये।

SHRI MADHU LIMYE (Banka): On a point of order.

MR. SPEAKER: I passed over the formal business because you had given two motions, one under 377 and the other as a privilege motion.

PROF. MADHU DANDAVATE: I did not give it under 377. I will not commit that mistake. It is a clear breach of privilege. Pandeyji has done it because he is feeling embarrassed since he belongs to the ruling party. Though our sentiments are the same, because he is on the other side, he does not want to embarrass Government.

श्री मधु लिमये : जिन कानूनों में स्टेट्यूटरी प्राविजन्स होते हैं कि फलां फलां रपट फलां फलां समय के अंदर देनी चाहिए उसमें वह उनके लिए जरूरी होता है। आप को याद होगा कि विगत साल टैरिफ कमीशन के तीन मामले उठे थे और तीन मंत्रियों ने यहां आकर माफी मांगी—बरूआ जी ने, ललित नारायण मिश्र की ओर से नये व्यापार मंत्री चट्टोपाध्याय ने और सुब्रह्मण्यम साहब ने माफी मांगी। फिर आप का यह आब्जर्वेशन है कि आज तो मैं इजाजत दे रहा हूं लेकिन भविष्य में मैं इस को बर्दाश्त नहीं करूंगा—आइ शैल नाट टालरेट दिस

इन फ्यूचर । ये श्राप के वाक्य मुझे याद है । अगर आप मुझे मौका देंगे तो उसे ढूढ़ निकालूंगा । तो आपने कहा था कि यह भविष्य की बात है, अब आप इस को बिलकुल बर्दाश्त न कीजिये और 227 के तहत मैं ये प्रिविलेज कमेटी को भेज दीजिये ।

SHRI S. M. BANERJEE (Kanpur): I support the privilege motion tabled by Prof. Dandavate. Although I agree with the sentiments expressed by Shri N. N. Pandey, this is a clear case of privilege. All the Chief Ministers of U.P., whether it is Mr. Kamlapati Tripathi or Shri Bahuguna, have been telling in the State Assembly that we cannot nationalise the sugar factories unless the report is submitted and the Centre has considered it. I agree with Prof. Dandavate that this is being shelved and not laid on the Table because of the tremendous pressure of the sugar magnates from U.P. and Bihar. Mr. Maurya said the other day that the Government will take some time to consider the Bhargava Commission's report and the report cannot be placed on the Table without the memorandum. Now it is more than a year since the report was submitted in May 1973. All of us have been crying hoarse here that the report should be laid on the Table. You should direct the Government to lay the report on the Table immediately and also allow this privilege motion against the present Food Minister, Shri C. Subramaniam, who should face the music. Unless you assert yourself as the Speaker, this report will never see the light of day because the entire finances of the Congress Party for the elections come from the sugar magnates. I submit that you should direct the Government to lay this report on the Table and also allow this privilege motion under rule 227, because we want to expose this Government to the hilt and prove that their policy of socialism is only on paper.

श्री अटल बिहारी वाजपेयी (ग्वालियर). अध्यक्ष महोदय, मुझे एक निवेदन करना है मगर एन्क्वायरी कमेटी की रिपोर्ट के बारे मे प्रश्न काल में भी मामला उठा था और श्री मौर्य ने यह उत्तर दिया था कि रिपोर्ट पर विचार हो रहा है और जब सरकार फैसला कर लेगी तब रिपोर्ट रखी जायेगी । सरकारी फैसले के बिना रिपोर्ट नही रखी जा सकती । उस दिन भी हम ने कहा था कि यदि सरकार स्वय फैसला करने मे देर कर रही है तो भी रिपोर्ट को टेबल पर रखने मे देर नही होनी चाहिए । पे कमीशन की रिपोर्ट आई । सरकार ने फैसला बाद मे किया । लेकिन पे कमीशन की रिपोर्ट टेबल पर रख दी गई । तो कमीशन की रिपोर्ट को टेबल पर न रखने का कोई औचित्य नही है । सरकार अगर असमंजस मे है राष्ट्रीयकरण करे या न करे और असमंजस्य के कारण राजनैतिक हो सकते हैं तो असमंजस के कारण सरकार देर लगा सकती है लेकिन रिपोर्ट को सदन की टेबल पर रखने मे देर नही लगाई जा सकती जब कि कानून इस बारे मे साफ है कि 6 महीने के अदर रिपोर्ट सदन के सामने आ जानी चाहिए ।

MR. SPEAKER When was it received by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B P. MAURYA): On the 27th September. Six months are not over.

अध्यक्ष महोदय : इसमें एक भ्रम हो रहा है । जहां तक कानून का सवाल है यह मधु जी का कहना अपनी जगह सत्य है कि— स्टेटयूटरी प्राविजन एक है कि 6 महीने में रिपोर्ट आ जानी चाहिए । उसमें शब्द रिपोर्ट है, उसमे इन्टेरिम रिपोर्ट शब्द नही है और रिपोर्ट का अर्थ सरकार फाइनल रिपोर्ट लगाती है । फाइनल रिपोर्ट 27 सितम्बर को मिली थी । उसके हिसाब मे इस सेशन

में आ जाना चाहिए। मैं पहले भी इस सदन में कह चुका हूं और राज्य सभा में भी कि करीब एक हफ्ते के अंदर वह रिपोर्ट सदन की टेबल पर रख दी जायेगी।

जहां तक सरकार के बारे में शक किया गया है कि सरकार इरादे के साथ इस रिपोर्ट को पीछे रख रही है और कभी भी यह रिपोर्ट दिन की रोशनी नहीं देख पाएगी, यह सब उनके अपने मन की धारणा है। इसमें कोई सत्यता और सार नहीं है। निश्चयपूर्वक सरकार एक हफ्ते के अंदर भार्गव कमीशन की रिपोर्ट को ......

अध्यक्ष महोदय : फाइनल रिपोर्ट कौनसी तारीख को आई है।

SHRI B. P. MAURYA: The six months period is not over yet. It will be over on the 28th.

MR. SPEAKER: When was the final report submitted to the Government?

SHRI B. P. MAURYA: On the 27th September of this year. Six months period is not over. I am not sure of the month. It may be February.

अध्यक्ष महोदय : फाइनल रिपोर्ट कब आई है।

Give me the date If you are not sure, you may give it later on today or by tomorrow. You have to state the date on which this report was submitted. Because, the date you mention is yet to come.

SHRI B. P. MAURYA: On the 27th February 1974.

PROF. MADHU DANDAVATE: Sir, one submission regarding facts. Shri Ahmed in this very House on the 16th May,—you can check up from the proceedings—had already stated that the Bhargava Commission Report on nationalisation has been submitted on the 15th. Last time your ruling was regarding the MRTP Report. There is no question of a final report; whether it is an administrative report or any other report, every report has to come before us. That was your ruling. That was also the advice given by the Attorney-General. Sir, you are not listening to me.

अध्यक्ष महोदय : मैंने उन से डेट पूछी है कि इन्टेरिम रिपोर्ट कब आई है और फाइनल कब आई है। मैं अपनी पहले की रूलिंग भी देखना चाहता हूं और फिर आप से बात करूंगा।

PROF. MADHU DANDAVATE: One submission regarding this point. I am quoting a precedent in this House.

MR. SPEAKER: I will see every precedent. Please send it to me, giving the date.

SHRI S. M. BANERJEE: Sir, Please announce it in the House. Otherwise, they will come and talk with you in the chamber.

अध्यक्ष महोदय : अगर मै उन से भी हाउस में मिलूंगा तो फिर आप भी मुझ से अंदर बात नहीं कर सकेंगे। सब मेम्बर आ कर बात करते हैं, रिक्वेस्ट करते हैं, तो पहले यह मान लीजिये कि

Nobody will see me in my chamber.

SHRI C. H MOHAMED KOYA (Manjeri): Mr. Speaker, Sir....

MR. SPEAKER: We cannot take up two at a time. आप ने लिखा है कि आपको पार्लियामेन्ट्री ड्यूटी में रुकावट डाली गई, इस लिये कि आप आगरा नहीं जा सके। आगरा से इधर आने में रुकावट होती तो देख सकते थे, लेकिन उधर जाने में रुकावट नहीं होती है : पार्लियामेन्ट से आगरा उस तरफ है, आप उधर जा रहे थे, इसमें रुकावट कैसे हो गई ?